

IN THE SUPREME COURT OF INDIA



CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. \_\_\_\_\_ OF 2023  
(arising out of SLP(Crl.) No. 11686 of 2023)

VINOD KUMAR GANJHU @ BINOD  
KUMAR GANJHU @ BINOD KUMAR

APPELLANT(S)

VERSUS

UNION OF INDIA

RESPONDENT(S)

## O R D E R

Leave granted.

Having regard to the facts and circumstances of the present case including the total period of incarceration suffered by the appellant - Vinod Kumar Ganjhu @ Binod Kumar Ganjhu @ Binod Kumar and the factum that the appellant was not arrested by the Directorate of Enforcement, we are inclined to accept the present appeal and direct that the appellant - Vinod Kumar Ganjhu @ Binod Kumar Ganjhu @ Binod Kumar will be released on bail during pendency of the trial in Enforcement Case Information Report (ECIR) No. ECIR/RNSZO/02/2016 dated 15.09.2016 for the offence(s) punishable under Section 3 read with Sections 70 and 4 of the Prevention of Money Laundering Act, 2002 corresponding to First Information Report (FIR)/P.S. Case no. 02/2016 dated 11.01.2016 registered with Police Station - Tandwa, District - Chatra, Jharkhand for the offence(s) punishable under Section 120B read with Section 420, 386 and 387 of the Indian Penal Code, 1860 and Sections 25 and 26 of

the Arms Act, 1959, on terms and conditions to be fixed by the trial Court.

The appellant - Vinod Kumar Ganjhu @ Binod Kumar Ganjhu @ Binod Kumar will cooperate in the trial proceedings and not seek adjournments. It will be open to the trial Court to cancel the bail granted to the appellant - Vinod Kumar Ganjhu @ Binod Kumar Ganjhu @ Binod Kumar in case the appellant deliberately attempts to delay the trial and seeks adjournments.

The impugned judgment is set aside and the appeal is allowed in the aforesaid terms.

Pending application(s), if any, shall stand disposed of.

.....J.  
(SANJIV KHANNA)

.....J.  
(S.V.N. BHATTI)

NEW DELHI;  
NOVEMBER 03, 2023.

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 11686/2023

(Arising out of impugned final judgment and order dated 25-04-2023 in BA No. 9389/2022 passed by the High Court of Jharkhand at Ranchi)

VINOD KUMAR GANJHU @ BINOD  
KUMAR GANJHU @ BINOD KUMAR

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No. 170248/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 170249/2023 - EXEMPTION FROM FILING O.T.)

Date : 03-11-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s)

Mr. Balaji Srinivasan, AOR  
Mr. Rohan Dewan, Adv.

For Respondent(s)

Mr. S.V. Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Rajesh Kumar Singh, Adv.  
Ms. Sairica Raju, Adv.  
Mr. Zoheb Hossain, Adv.  
Mr. Adit Khorana, Adv.  
Mr. Annam Venkatesh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

In terms of the signed order, the present appeal is accepted and it is directed that the appellant - Vinod Kumar Ganjhu @ Binod Kumar Ganjhu @ Binod Kumar will be released on bail during pendency of the trial in Enforcement Case Information Report (ECIR) No.

ECIR/RNSZO/02/2016 dated 15.09.2016 for the offence(s) punishable under Section 3 read with Sections 70 and 4 of the Prevention of Money Laundering Act, 2002 corresponding to First Information Report (FIR)/P.S. Case no. 02/2016 dated 11.01.2016 registered with Police Station - Tandwa, District - Chatra, Jharkhand for the offence(s) punishable under Section 120B read with Section 420, 386 and 387 of the Indian Penal Code, 1860 and Sections 25 and 26 of the Arms Act, 1959, on terms and conditions to be fixed by the trial Court.

The appellant - Vinod Kumar Ganjhu @ Binod Kumar Ganjhu @ Binod Kumar will cooperate in the trial proceedings and not seek adjournments. It will be open to the trial Court to cancel the bail granted to the appellant - Vinod Kumar Ganjhu @ Binod Kumar Ganjhu @ Binod Kumar in case the appellant deliberately attempts to delay the trial and seeks adjournments.

The impugned judgment is set aside and the appeal is allowed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(DEEPAK GUGLANI)  
AR-cum-PS

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR  
(signed order is placed on the file)